

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-557/ND/2022

IN THE MATTER OF:
M/s. M M Iron and Steels

...PETITIONER

Vs.

M/s. ASPG Infrastructure Pvt. Ltd.

...RESPONDENT

Section
U/s 9 of IBC, 2016

Order delivered on 03.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor :Adv. Mohit Nandwani

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. It was submitted that in terms of order dated 29.04.2024 they have filed their written submissions which are available on the e-portal. None appears on behalf of the Corporate Debtor. However, their written submissions are now reflected on the e-portal. Order is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)